

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-514
(IB)-771(PB)/2018
IA-2911/2023

IN THE MATTER OF:

Capri Global Capital Ltd

Vs.

Value Infratech India Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 09.06.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Adv Rishabh Jain

ORDER

IA-2911/2023:-

This is an application filed for seeking extension of CIRP period for 90 days. Heard Ld. Counsel for the Applicant/RP. The CIRP period is extended for 90 days w.e.f. 24.05.2023. The RP is directed to complete the CIRP proceeding within the extended period. Accordingly, the present **IA is allowed.**

Sd/-
(RAHUL BHATNAGAR)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)